

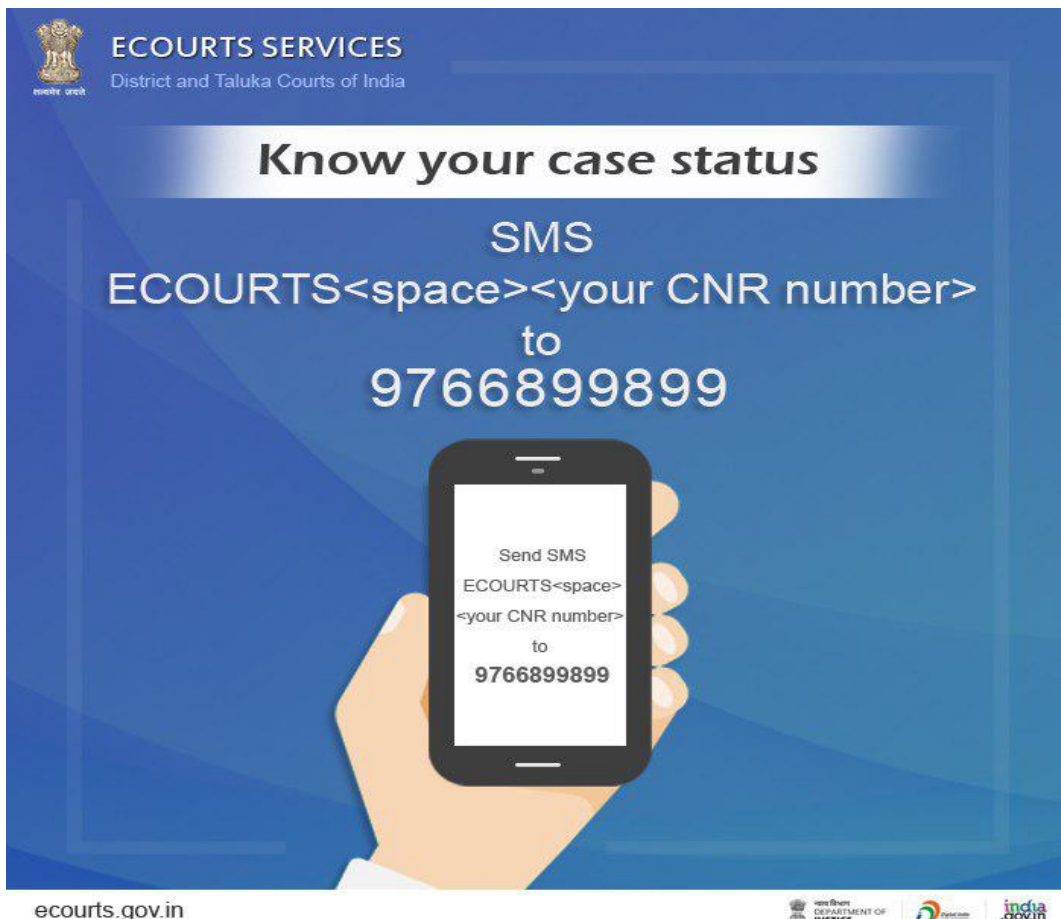
Inauguration of SMS PULL Facility

The SMS Pull facility was inaugurated by Shri K.K.Venugopal, Attorney General of India during the meeting of eCommittee held on 22nd September 2017 in the presence of Hon'ble Justice Madan B Lokur, Judge In-Charge, eCommittee, Supreme Court of India, Hon'ble Justice A.M. Khanwilkar and Hon'ble Justice D.Y. Chandrachud, Judge Members, eCommittee, Supreme Court of India, Hon'ble Justice Badar Durrez Ahmed, the Chief Justice, Jammu and Kashmir High Court. Shri. Ravindhra Maithani, Secretary General, Supreme Court of India, Ms. Snehlata Shrivastava, Secretary, Department of Justice, Government of India, invitee members from NIC, CDAC and regular members of eCommittee were also participated.

Case status are being sent automatically to the registered Advocates and litigants through SMS using SMS push facility. Now, the case details of District Courts can be obtained by sending unique CNR number (Case Number Record) to 9766899899 through SMS. SMS format is as follows:

Ecourts <space> <CNR Number> to 9766899899

The case details automatically will be sent as reply SMS to the user mobile.



The advertisement features a blue background with a hand holding a smartphone. The phone screen displays the SMS format: "Send SMS", "ECOURTS<space><your CNR number>", "to", and "9766899899".

ECOURTS SERVICES
District and Taluka Courts of India

Know your case status

SMS
ECOURTS<space><your CNR number>
to
9766899899

Send SMS
ECOURTS<space><your CNR number>
to
9766899899

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District and Taluka Courts of India

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9766899899 पर



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This SMS Pull service will be useful where Internet services is not available.